

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-376/ND/2020

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

M/s. World Window Impex India Pvt. Ltd.

..RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 15.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Ajay Gaggar, Advocate
For the Respondent/ Corporate-debtor :Mr. Prashant Mehta, Advocate

ORDER

Heard the submissions made by the counsel for the financial creditor as well as counsel for the corporate debtor. Ld. Counsel for the corporate debtor is directed to file reply within one week, failing which the right to file reply within closed. In the month of February, Ld. counsel for the corporate debtor has prayed for 10 days' time to file reply and has not taken any steps till date for filing reply in the matter, this kind of attitude of the corporate debtor is not permissible in law. As last and final opportunity one week time has been granted at the request of Mr. Prashant Mehta, Advocate, to file the reply. Post the matter to 22nd December, 2020.

- Sd -

Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)

(Annu)